

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 106/NCLT/AHM/2017  
CA(CAA) No. 68/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017**

Name of the Company: Sabar Export (I) Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR. ADV	APPLICANT/ PETITIONER	
2.	RITU SHAH	ADVOCATE		

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Proof of publication filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received.

On perusal of the report submitted by the RD as well as OL it is found that they have no objection and they have also not given or submitted any adverse statement in respect of Transferor Company. Moreover, there is no adverse statement against the scheme give/ submitted by the petitioner.

Heard arguments of learned Counsel for Petitioner at length.

Petition is admitted.

Date of hearing fixed on 25.10.2017.

Petitioner shall make common advertisement public Notice of hearing of this petition in "Indian Express Ahmedabad edition and Sandesh Daily Ahmedabad Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 25.10.2017 for hearing.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 5th day of October, 2017.